

**CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH**

**CP No. 81/2018
O.A. No.2194/2017**

New Delhi this the 15th day of February, 2019

**HON'BLE MS. NITA CHOWDHURY, MEMBER (A)
HON'BLE MR. S.N. TERDAL, MEMBER (J)**

Ms. Jyoti, D/o Sh. Krishan Kumar,
R/o H.No.241, VPO Katewara, Delhi - Applicant

(By Advocate: Mr. Yogesh Sharma)

Versus

1. Sh. Anshu Prakash,
Chief Secretary,
Govt. of NCT of Delhi,
New Secretariat, New Delhi
2. Smt. Saumya Gupta,
Director of Education,
Govt. of NCT of Delhi,
Old Secretariat, Delhi
3. Smt. Puniya Salila Srivastava,
Secretary,
Delhi Subordinate Services Selection Board,
Govt. of NCT of Delhi, F-18 Institutional Area,
Karkardooma, Delhi-92 -Respondents

(By Advocates: Mr. Rohit Bhagat for Mr. Sourabh Chadd for
Directorate of Education and Mr. Anuj Kr. Sharma for DSSSB)

ORDER (ORAL)

Ms. Nita Chowdhury, Member (A):-

When the matter is taken up, both the parties are present.

2. At the outset, counsel for the respondents draws our attention to the compliance affidavit filed on behalf of Directorate of Education dated 14.02.2019. We find that vide order dated 24.01.2019, compliance with the CAT order by the respondents has been made in which the following order has been passed:-

"Now, therefore, the Competent Authority has decided that Ms. Anusharuti and Ms. Jyoti, cannot be considered for appointment to the post of TGT (Hindi), whose candidature has already been rejected by DSSSB under post code 109/12 and 07/13 against the vacancy year 2012 & 2013."

3. In view of the above, we find substantial compliance with the orders of this Tribunal. Notices are discharged. CP is closed.

4. However, liberty is given to the applicant to challenge the aforesaid order now passed by the respondents, if so advised, in accordance with the law.

(S. N. Terdal)
Member (J)

(Nita Chowdhury)
Member (A)

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